

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No.249/2021

MONICCA AGARWAAL

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

Date : 23-08-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Petitioner-in-person

For Respondent(s) Mr. Tushar Mehta, Ld. S.G.I.
Mr. K. M. Nataraj, Ld. aSG
Mr. Uday Khanna, Adv.
Ms. Swati Ghildiyal, Adv.
Mr. B.K. Satija, Adv.
Ms. Garima Prasad, Adv.
Mr. Rajat Nair, Adv.
Mr. B. V. Balaram Das, AOR
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Prateek Som, Adv.
Mr. Kamlendra Mishra, AOR

UPON hearing the counsel the Court made the following
O R D E R

It is stated that the petitioner has some connectivity problem today as she is in some village.

We impressed upon the learned Solicitor General that the solution lies in the hands of Union of India and the concerned State Governments and they must coordinate to ensure that if the protests are on, at least the Inter-State roads and National Highways are not blocked in any manner whatsoever so that to and fro on those roads does not cause great inconvenience to the other persons who use those roads.

List on 20th September, 2021.

(RASHMI DHYANI)
COURT MASTER

(POONAM VAID)
COURT MASTER